







Glimpses of Moot Court Competition 2018



NOVEMBER 8-10, 2019

Rules and Regulations

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CHAPTER I

- 1. **SHORT TITLE AND COMMENCEMENT:** These rules may be called 'MCC Rules, 2019'.
 - 1.1. They shall come in to force from the date of publication, on the official website of School of Law, GD Goneka University, Gurugramhttp://www.gdgoenkamootcourt.com/
 - 1.2. The rules are reviewed annually and are subject to change. Reliance should be placed only on 'MCC Rules, 2019' and not on any previously applicable rules.
- 2. **<u>DEFINITIONS</u>**: In these rules, unless otherwise stated, a reference to a rule is reference to that rule in 'MCC Rules', 2019, and reference to a form is a reference to that form attached in the 'MCC Rules', 2019, as the case may be. In these rules, unless the context otherwise requires:-
 - 2.1 'Bench' refers to the members duly invited by the institute, to adjudge any of the rounds, collectively;
 - 2.2 'Clarifications' means explanation published by the institute on the moot problem, at any point of time of the competition or a query posed by any competing team within the givendeadline;
 - 2.3 'Competition' means the 'G.D. Goenka-CIArb(India) International Commercial Arbitration Competition, 2019;
 - 2.4 'Governing Council' means the student-faculty-staff body appointed for the administration and smooth conduct of the competition, including all other members conferred with powers on adhocbasis by the 'Ex-officio Chairperson' or 'Faculty In-charge' of the Moot Court Association of School of Law, GD Goneka University
 - 2.5 'Institution' means and includes 'School of Law, GD Goneka University, Gurugram'

- 2.6 'Memorial Round' refers to the assessment of memorials, submitted by teams, on the predefined criterion, hereinafter mentioned in theserules;
- 2.7 'Moot Problem' means a set of facts published by the institution forcompetition;
- 2.8 'Oral Round' refers to the oral pleadings made by the teams before the bench during any of the rounds of assessment, including time given forrebuttal;
- 2.9 'Team Code' means a unique code assigned by the institution to the applied and registeredteam;
- 2.10 'Team' means and includes only *bona fide* representatives of any University, may that be state, central or International or any other department recognized/authorized to impart law degrees, and who have applied and registered for the competition by complying with the procedure prescribed in these presentrules;
- 3. <u>INTERPRETATION</u>: The Governing Council reserves the right to interpret the rules as it deems fit in order to ensure fairness and equality in the competition. Any such interpretation shall be conclusive and the decision of the Governing Council for the application of the rules shall be final andbinding.
 - 3.1 The Governing Council may also amend, modify, change or repeal any rule from 'MCC Rules, 2019'; the same shall be communicated to the teams in due time. In case of any conflict, the decision of the Governing Council shall be final andbinding.

CHAPTER II

1. **ELIGIBILITY**:

- 1.1 Students duly enrolled and pursuing full time 5 years or 3 years undergraduate law course from India or from a foreign university with law as major may apply to participate in G.D. Goenka-CIArb(India) International Commercial Arbitration Competition, 2019.
- 1.1 Students enrolled and pursuing post-graduate diploma or short-term certificate courses in law are not eligible toapply.

2. <u>TEAMCOMPOSITION</u>:

- 2.1 A team shall consist of maximum three membersthat must include two Speakers and oneresearcher.
- 2.2 Any team, intending to change the team composition of the team shall intimate the Governing Council by sending an e-mail at arbitration moot@gdgoenka.ac.in. However, this change is allowed only once and before 31st October, 2019, 05:00P.M.
- 2.3 Any person, other than three registered team members, is not eligible to avail facilities reserved for the studentparticipants.
- 2.4 The Researcher may be permitted to argue as Speaker in case any unforeseen event.
 Prior written permission of the organizers of competition in such case shall be mandatory. The changes shall be informed to the registration committee at the time of registration.

3. REGISTRATION

3.1 GENERAL

- 3.1.1. Each team shall register to the G.D. Goenka-CIArb(India) International Commercial Arbitration Competition, 2019, by sending the duly filled registration form at arbitrationmoot@gdgoenka.ac.in.
- 3.1.2. On receipt of the duly filled registration form, Travel and Accommodation form the

- institute shall respond to the participating team, acknowledging thereceipt.
- 3.1.3. After the deadline for the registration expires, the Governing Council shall respond to each registered team, as specified under clause 3.1.1, with a unique team code, which shall be used to identify the teams during the competition.

3.2 REGISTRATION FEE:

- 3.2.1. The registration fee for the competition is INR. 4500 (In words- Rupees Four Thousand Five Hundred Only) inclusive of GST @18%, which includes accommodation and food for competition days, library, Wi-Fi and any other facilities provided by the institute to its discretion.
- 3.2.2. The registration fee for the 'G.D. Goenka-CIArb(India) International Commercial Arbitration Competition, 2019' is to be paid through NEFT transfer or through Paytm. No other payment method shall be accepted.
- 3.2.3. Any additional charges incurred by the team while making the wire transfer are to be borne by theteam.
- 3.2.4.All teams must email a scanned copy of the receipt generated on completion of the NEFT transfer atarbitrationmoot@gdgoenka.ac.in.

3.3 COMPLETION OF REGISTRATIONPROCESS:

- 3.3.1 Allteamsshallsendasoftcopyoftheregistration form, travel form along with the receipt generated after the completion of the wire transfer of the registration fees, at arbitrationmoot@gdgoenka.ac.in. The softcopies of the aforementioned documents must be emailed to the Governing Council within the deadline of i.e. 23rdOctober, 2019, 04:00 P.M.
- 3.3.2 RegistrationtoG.D. Goenka-CIArb(India) International Commercial Arbitration Competition, 2019 shall be deemed to be confirmed only on completion of all the formalities as specified under clause 3.3.1, any failure, may be treated as withdrawal from the competition and no claim of what so ever nature shall be entertained thereafter.

3.4 ON-SITE REGISTRATION:

- 3.4.1. AllselectedteamsarerequestedtoreachSchool of Law, GD Goneka University, Gurugrambyon 8th November, 2019 (Friday). Hardcopies of all required documents are to be brought and submitted on arrival as per Rule 5, ChapterIII.
- 3.4.2. There will be an onsite registration where teams will receive their schedule for the event followed by the inauguration ceremony. Teams are requested to hand over hard copies of their memorials during the on-siteregistration.

4 <u>CLARIFICATIONS</u>:

- 4.1. Clarifications can be sought on any part of the moot proposition. These clarifications are to be send via e-mail atarbitrationmoot@gdgoenka.ac.in.
- 4.2. It is at the discretion of the Governing Council to decide whether a clarification sought for is valid and to beclarified.Last date for requesting clarification is 2ndOctober, 2019, 04.00P.M.

5 ANONYMITY OFTEAMS:

- 5.1. Teams shall not reveal their identity in any form during the Competition, except by the means of their Team Code allotted by the GoverningCouncil.
- 5.2. Teams must not reveal the name of their institution or names of the participants, anywhere in the memorials or in the course of the oral arguments. Teams must also not make use of or display in any manner whatsoever any logo, pins, badges etc. that indicates the university represented by them.
- 5.3. Any material presented to the Panel, including but not limited to compendium, should be devoid of any identification mark(s)/seal(s) of the Team. If any such mark(s)/seal(s) exist, it must be rendered unrecognizable before being presented to the judges.
- 5.4. Any violation of Rules 5.1- 5.3 shall attract severe penalty or disqualification as

verning Council. The decision of the Governing Council in th
nemorial, the e-mail should have no reference to the name of the only contain the teamcode.

CHAPTER III

1. MEMORIALS AND MEMORIAL ROUND:

1.1 GENERAL:

1.1.1 Each team shall research into the domain of moot problem, subject to Rules 1.2.2-1.2.5, Chapter III, and prepare memorial from both sides, namely, Claimant and respondent as the casemaybe.

1.2 FORMAT OFMEMORIAL:

- 1.2.1 The memorials are to be submitted in the format prescribed under Rules 1.2.2- 1.2.4., Chapter III. If a team fails to comply with the given format, it may be penalized in the form of deductions from the memorial marks.
- 1.2.2 The memorials shall contain all of, and only, the following heads, namely-
 - Cover Page (It shall include the team code of the team on upper right-hand corner, name of the case, parties on behalf of whom written submissions are made, name of the forum approached for dispute resolution and year. The Cover page of the memorial on behalf of Claimant shall be in BLUE, and respondent shall be in RED).
 - Table of Contents
 - List of Abbreviations
 - Index of Authorities
 - Statement of Jurisdiction
 - Statement ofFacts
 - Issues Raised
 - Summary of Arguments
 - Arguments Advanced
 - Prayer

1.2.3 **FONT ANDSPACING:**

- All written submissions shall be typed on A4 size paper in the following format in Times New Roman (font type), in 12 points (font size), line spacing 1.5, both sides Justified, and headings to be bold in the same font and size.
- Each page shall have 1-inch margin from each side.
- 1.2.4 The memorial shall be spiral bound only and shall not contain more than **30 pages** (excluding cover page, table of content, list of abbreviations and index). Kindly refrain from adding plastic sheets while spiralbinding.

1.2.5 **CITATIONS**:

All teams shall give footnotes by adhering to Blue Book: A Uniform System of Citation (20thEdition).

1.2.6 **PLAGIARISM:**

The governing council reserves the right to disqualify a team, at any stage of the competition, if the memorial or any other part thereof, if found to beplagiarized.

2 SUBMISSION OFSOFTCOPIES:

- 2.1 Each provisionally registered team shall submit a soft copy, both in Microsoft Word format and PDF format (.docx and .pdf) of the memorials from both sides, via email to the Governing Council atarbitrationmoot@gdgoenka.ac.inon or before 31th October, 2019, 11:59PM.
- 2.1.1 The subject of the email should be the following "Memorial Submission TN "XXX" (the team code of the team)". The name of the file containing the memorial from the plaintiff/ petitioner / appellant's side should be "CLAIMANT" (as the case maybe). The name of the file containing the respondent's side should be "RESPONDENT".
 - 2.1.2 Submissions made after the specified deadline may lead to penalties in the form of deductions from the memorial marks. Every six (6) hours delay

in submission would attract a penalty of two (2) marks; starting at12:00AM, 1stNovember, 2019; with an increment of deduction by two (2) marks for every six (6) hours lapse.

3 **ASSESSMENT OFMEMORIALS**:

Each side of the memorials shall be assessed out of 100 marks, by a team of experts on the predetermined criterion, as specifiedhereunder:

- **a.** Identification of Issues and Nature of relief sought (10marks)
- **b.** Knowledge of fact and Law(15 marks)
- **c.** Use of Authorities/Precedents(20marks)
- **d.** Argumentation and Clarity of Thoughts(20marks)
- e. Proper Citation and Correct Format (15 marks)
- **f.** Grammar and Style Presentation(10marks)
- **g.** Originality(10marks)

4 **SUBMISSION OFHARDCOPIES**:

- 4.1 Hardcopies of the following documents are to be submitted by the teams **on the day of their arrival for the competition** while they registeronsite:
- a. Registration form; and
- **b.** Memorials
- 4.2 The teams that qualify the Memorial Round, shall bring <u>5 hard-copies of their memorial</u> <u>from both the sides</u>(total 10 copies) when they arrive on 8th November, 2019.
- 4.3 The softcopy submitted for the Competition and the hardcopy submitted during the registration have to be identical. Any discrepancies observed may lead to a severe penalty that may include but is not limited to, the disqualification of theteam.

5 RIGHTS OVER MEMORIALS

5.1 The administrating authority of the competition reserves the rights to disseminate and produce the memorials as and when deemed necessary for the purpose of the competition.

W	emorials will constitute ill not take any responsinorials.		
			12

CHAPTER IV

1. DRESS CODE:

- **1.1** The participants shall adhere to the following dress code while in the courtrooms:
 - **a.** <u>Ladies</u>: White shirt and black trousers or skirt along with a black blazer and black shoes.
 - **b.** Gentlemen: White shirt, black trousers, a black tie, a black blazer and blackshoes.
- **1.2** The above-mentioned dress code extends to the Inaugural and Valedictory Ceremonies as well.

2. STRUCTURE OF THE COMPETITION:

2.1 **GENERAL:**

- 2.1.1 The formal commencement of the competition shall be on 8th November, 2019 with the registration of teams followed by inaugural ceremony, draw of lots and Memorial Exchange for Preliminary Rounds.
- 2.1.2 The preliminary rounds & Quarter finals will be on 9th November 2019. Semi-finals and finals will take place on 10thNovember 2019 which will be followed by the valedictory ceremony.
- 2.1.3 The competition shall have two Preliminary Rounds, one Quarter Final Round, one Semi-Final Round and the FinalRound.

2.2.PRELIMINARY AND QUARTER FINALROUND:

As per Rule 2.1.2, Chapter IV the Preliminary Rounds and Quarter-final round shall beheld.

I. For PreliminaryRounds:

- **a.**Each team shall argue once from both the sides in no particular order.
- **b.** No team shall argue against the same team more than once in preliminary rounds, nor will they argue before the same panel of judges. This will be determined by a predetermined confidential fixture by the GoverningCouncil.
- c. The Claimants shall be allotted a total of 15 minutes to speak, including any surrebuttal.

- The Respondent shall be allotted 15 minutes for rebuttal and arguments. Any extension of time beyond the specified period shall be subject to the discretion of the judges.
- **d.** The division of time between the speakers is the discretion of the team members, subject to a maximum of 8 minutes for one speaker.
- **e.** Before the commencement of the each round, each team shall indicate to the 'Court Master' as to how they wish to allocate their time.
- **f.** At the end of the preliminary rounds, the top 8 teams will qualify for the Quarter Finals. The top 8 teams will be selected on the basis of number of rounds won.
- **g.** A team shall be credited with a win, if its total marks in the respective session are higher than those of its opponent team.
- **h.** In the case of a tie, combined total marks of both the preliminary rounds shall be considered. The team with the higher score will advance to the Quarter Finals. If the situation of the tie still persists, then it would be resolved by considering the memorial scores.

II.QUARTER FINALS

- **a.** The Quarter Finals will be Knock-out round and will take place on 9th November, 2019. The top 4 teams, with the highest total scores in these rounds shall qualify for the semi-final rounds.
- **b.** The side to be represented by a team shall be determined by way of draw of lots with the teams picking the lots after the completion of the preliminary rounds.
- **c.** Each team shall get a total time of 20 minutes to present their case and this shall include the time for 'rebuttal' and 'Surrebuttal'. Any extension of time beyond the specified period shall be subject to the discretion of the judges.
- **d.** The division of time between the speakers is the discretion of the team members, subject to a maximum of 12 minutes for one speaker.
- **e.** Before the commencement of the round, each team shall indicate to the 'Court Master' as to how they wish to allocate their time.
- **f.** In no case, would the researcher be allowed to plead; however he/ she is allowed to pass notes to theorator.

g. No team is allowed to carry laptops, iPads, mobile phones or any other electronic devices inside the courtroom for research or any other purpose.

III. SEMI-FINALS

- **a.** The Semi-Finals will be held on 10th November, 2019.
- **b.** The Semi-Finals will be a knock-out round. The top 2 teams, with the highest total scores in these rounds shall qualify for the Final round.
- **c.** After the completion of quarter-finals rounds the draw of lots will be conducted which will determine whether the participant will appear as Claimant or Respondent.
- d. Each team shall get a total of 25 minutes to present their case. This time will include the time for 'rebuttal' and 'Surrebuttal'. Any extension of time beyond the specified period shall be subject to the discretion of the judges. The division of time between the speakers is the discretion of the team members, subject to a maximum of 15 minutes for one speaker.
- **e.** Before the commencement of the round, each team shall indicate to the 'Court Master' as to how they wish to allocate their time.

IV.FINALS

- **a.** The Final round will be held just after the Semi-Finals on 10th November, 2019. A team will be credited with a win in the Final round if the total marks are higher than those of its opponent team.
- **b.** Each team shall get a total of 30 minutes to present their case. This time will include the time for 'rebuttal' and 'Surrebuttal'.
- **c.** The division of time between the speakers is the discretion of the team members, subject to a maximum of 18 minutes for one speaker.
- **d.** Before the commencement of the round, each team shall indicate to the 'Court Master' as to how they wish to allocate their time.

3. ASSESSMENT CRITERION FOR ORALPLEADINGS:

Team performance of the Speakers shall be judged in all rounds out of **25 Marks**on the basis of followingcriterion-

- a. Knowledge of the Facts and Laws
- **b.** Application of Laws to the Fact and Interpretation
- c. Argumentative Skills and Response to Questions
- **d.** Clarity of Thoughts and Expression
- e. Skills of advocacy and Court Mannerisms

Note for participants - To ensure uniformity in marking in each court room to do away with subjectivity to an extent, follow the point's scheme given as under-

Excellent	Very Good	Good	Average	Poor
5	4	3	2	1

4. PENALTIES:

4.1. Scouting:

No member of any team will be permitted to witness the arguments in any courtroom in which that team is not one of the participating teams whilst that team is a part of the competition. If this rule is violated, the Governing Council shall take strict actions, which may include but may not be limited to, the expulsion of the said team from the competition.

4.2. Non – Disclosure of Identity:

Teams shall not disclose their identity, i.e. the name of their institution, city, etc. or any other information which has the effect of disclosing their identity and affiliation with a particular university or institution. Such disclosure shall result in disqualification subject to the discretion of the Organizers.

4.3. Copyright:

The copyright with regard to the memorials submitted for the participation in the Competition is assigned by participants and shall also vest completely and fully with the Organizers. The participants shall certify the originality of the memorials and the materials

used and shall be responsible for any claim or dispute arising out of further use and exhibition of these materials. The Organizers shall have the right to publicly display, distribute either electronically or otherwise and they shall not be responsible for any liability to any person for any loss caused by errors or omissions in this collection of information, or for accuracy, completeness or adequacy of the information contained in these materials.

5. PRIZESANDAWARDES:

- Winning Team : Rs. 1,00,000 /-
- Runner up Team :Rs. 50,000/-
- Best Speaker (Male) :Rs. 20,000/-
- Best Speaker(Female): Rs.20,000/-
- Best Memorial :Rs. 10,000/-
- **a.** Certificates for participation will be given to all the participants.
- **b.** Separate Certificates will be provided to the Quarter-Finalists, Semi-Finalists, Runners-up and Winners.
- **c.** All Certificates and awards will be presented to the participants only at the Valedictory Ceremony which will be held on 10th November, 2019. Certificates will not be sent by post/courier to any participant under any circumstances whatsoever. The participants are advised to finalize their travel plan accordingly.
- **d.** Cash awards will be send by post after getting details of winners such as Institution ID card, Pan Card & Bank Accounts details.
- e. It is the responsibility of teams to distribute cash prize among themselves.

CHAPTER V

1. MISCELLANEOUSPROVISIONS:

- No team shall indulge in any act of misconduct in or outside of the courtroom, undermining the credibility of judges or that of the competition. Any act to the contrary may lead to immediate disqualification from the competition without scope ofappeal.
- Accommodation shall be provided to the participants inside theGD Goenka University, campus located on Sohna-Gurugram Road, only during the days of the Competition.
- Accommodation shall be provided to male and female participantsseparately.
- Accommodation shall be provided from 8thNovember, 2019 to 10th November, 2019.
 In case of extension of stay, the participants are to bear any extra expense incurred onaccommodation.

Accommodation and any other services <u>will not be provided</u> for any member apart from the three participants under anycircumstances.

- All the teams shall be bound to follow the code of conduct and the rules laid down by School of Law, GD Goenka University.
- Participating teams should carry with them required study or reference materials for their own use during the oral rounds of competition.
- Carrying, possessing or/and consuming liquor, cigarettes or any other intoxicating substance shall be dealt with strictly and may lead to immediate disqualification from the competition without scope ofappeal.
- Any behaviour of indiscipline with the Governing Council or any other staff member
 or student volunteer shall be dealt with strictly and may lead to immediate
 disqualification from the competition without scope ofappeal.
- No audio or videotaping of oral pleadings is permitted.
- No team shall ask for feedback immediately on completion of any round. However, at
 the end of all the rounds the participants may talk to the judges, with minimum
 inconvenience caused tothem.
- Any attempt to approach the framer of the moot problem or the panel of judges of the

competition, prior to the competition shall be dealt with strictly and may lead to

immediate disqualification from the competition without scope of appeal.

• The organising committee reserves the right to amend, modify or repeal any of the

rules if so required and as they deem appropriate. Participating teams shall receive

adequate notice of any/all such amendments or modifications to the rules.

• The organising committee shall not be held responsible for any loss or non-delivery of

the Memorials.

2. FOR FURTHER DETAILS CONTACT:

Regarding the rules of the competition or any other queries, send your queries at

arbitrationmoot@gdgoenka.ac.in with subject line "Competition Problem-Queries". You can

also contact any of the following members of the Organizing Committee between 10 am to

4:00 pm.(IST)

Ms.MehakBatra +91-8930515575

Mr.Abhay Singh Thakur +91-7044070150

Email Id.arbitrationmoot@gdgoenka.ac.in

Facebook: "GDGOENKA MOOT COURT

COMPETITION" page & "GDGOENKA SCHOOL OF

LAW" page

GD. GOENKA –CIArb(India) INTERNATIONAL COMMERCIAL ARBITRATION COMPETITION, 2019

REGISTRATION FORM

(Please fill in capital letters)

Name and Address of the Institution:					
	culty In-cha -charge: _	arge:			
PROGRAMME &SEMES	 ΓER:				
SEX(M/F) N	OBILE:	EMAIL ID:_			
SPEAKER 2: NAME:					
PROGRAMME &SEMES	ΓER:				
SEX(M/F) N	OBILE:	EMAIL ID:_			
RESEARCHER: NAME:					
PROGRAMME &SEMES	 ΓΕR:				
		EMAIL ID:_			
PASTE THE PASSPORT SIZE PHOTOGRAPH OF SPEAKER 1		PASTE THE PASSPORT SIZE PHOTOGRAPH OF SPEAKER 2		PASTE THE PASSPORT SIZE PHOTOGRAPH OF RESEARCHER	

SPEAKER 1

SPEAKER 2RESEARCHER

Accommodation Required: YES/ NO

REGISTRATION FEE:

OFFLINE PAYMENT:

• Amount of Rs. 4500/- (Rupees Four Thousand Five Hundred Only) demand draft to be drawn in favour of G.D. Goenka University payable at New Delhi.

Registration Fees: DD No	Dated:
Name of person/institution in whose name receipt ha	as to be generated (Block letter
only)	

Please send the complete registration form along with demand draft by <u>SPEED</u>
 POST or REGISTERED POST ONLY to:

The Dean,

School of Law

GD Goenka University,

G D Goenka Education City,

Sohna Gurugram Road, Sohna, Gurugram,

Haryana 122103.

+91-9871806779, +91-9540964845

 Scanned copy of complete registration form along with the demand draft should be e- mailed to <u>arbitrationmoot@gdgoenka.ac.in</u>

ONLINE PAYMENT: ONLY NEFT TRANSFER WILL BE ACCEPTED

NEFT (Fund Transfer)

Name of Beneficiary: G.D. GOENKA UNIVERSITY

NAME OF BANK: HDFC BANK

<u>ADDRESS</u>:SITE NO. 2, OCF POCKET,SECTOR- C, VASANT KUNJ,NEW DELHI-110070INDIA

<u>S.B A/C NO</u>.: 02731450000270

RTGS NO.: HDFC0000273

FAX NO.: 0124-3315936

5E Mail: accountsgdgu@gdgoenka.ac.in

•	The details of online po	ayment	
A_{0}	ccount Holder Name:		<i>NEFT</i>
	number:		
D_{i}	ateA	mountalong with the	complete registration form
	should be e- mailed to	arbitrationmoot@gdgoenka.ac.in	
	Name of person/insti	tution in whose name receipt ha	
	TEAM MEMBERS WILL AT THE RULES AND AS NOT OF THE COMPETITION	E UNDERSIGNED DECLARE THAT ABIDE BY ALL THE RULES OF THE IFIED TO US FROM TIME TO TIME N. WE ALSO DECLARE AND C	COMPETITION SET OUT IN THROUGHOUT THE PERIOD CONFIRM THAT ALL THE
	SPEAKER 1:	SPEAKER 2:	
	RESEARCHER:	FACULTY IN-CHARGE:	
	DATE:	HEAD/DEAN (OF SCHOOL:
	(SIGNATURE WITH INST	ITUTION SEAL)	

Note: Registration Will Be Considered As Complete Only After Receiving The Demand Draft (In Case Of Offline Payment) Or The Details Of Online Payment Along With Registration Form At

Above Mentioned Addresses

G.D. GOENKA-CIArb (India) INTERNATIONAL COMMERCIAL ARBITRATION COMPETITION, 2019

TRAVEL & ACCOMODATION FORM

(Please fill in capital letters)

	Name and Address of the Institution:			
	Faculty In-charge: Contact No. Of Faculty In-charge: Email OfFaculty In-charge:			
Α.	TRAVEL DETAILS – ARRIVAL			
I.	SPEAKER 1			
a)	Mode of Travel (Air/Train/Bus) :			
b)	Details (Flight No./ Train No. With Coach/ Bus Details):			
c)	Date & Time of Arrival:			
II.	SPEAKER 2			
a)	Mode of Travel (Air/Train/Bus) :			
b)	Details (Flight No./ Train No. With Coach/ Bus Details):			
c)	Date & Time of Arrival:			
III.	RESEARCHER			
a)	Mode of Travel (Air/Train/Bus) :			
b)	Details (Flight No./ Train No. With Coach/ Bus Details):			
c)	Date & Time of Arrival:			
В.	TRAVEL DETAILS - DEPARTURE			
I.	SPEAKER 1			
a)	Mode of Travel (Air/Train/Bus) :			
b)	Details (Flight No./ Train No. With Coach/ Bus Details):			
c)	Date & Time of Departure:			
II.	SPEAKER 2			

	a)	Mode of Travel (Air/Train/Bus) :	
	b)	Details (Flight No./ Train No. With Coach/ Bus Details):	
	c)	Date & Time of Departure:	
III.		RESEARCHER	
	a)	Mode of Travel (Air/Train/Bus) :	
	b)	Details (Flight No./ Train No. With Coach/ Bus Details):	
	c)	Date & Time of Departure:	
	c.	<u>ACCOMODATION</u>	
	a)	Whether Accommodation Required : YES / NO	
		If Yes; No. of Male and Female Members in the Team M F	
		Note: If travel details are not provided on time by the team, the organizer not arrange for the accommodation <u>SIGNATURE:</u>	will
		SPEAKER 1: SPEAKER 2:	
		RESEARCHER: FACULTY IN-CHARGE:	
		DATE: HEAD/DEAN OF SCHOOL:	
		(SIGNATURE WITH INSTITUTION SEAL)	